GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

LOK SABHA

UNSTARRED QUESTION NO. 4327. TO BE ANSWERED ON MONDAY, THE 12TH DECEMBER, 2016.

FOREIGN INSTITUTIONAL INVESTORS

4327. SHRI SATAV RAJEEV:

SHRI DHANANJAY MAHADIK:

DR. J. JAYAVARDHAN:

SHRIMATI SUPRIYA SULE:

DR. HEENA VIJAYKUMAR GAVIT:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

KUNWAR BHARATENDRA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government proposes to protect the rights of Foreign Institutional Investors in the country, if so, the details thereof;
- (b) whether India accepted the Investor to State Dispute Settlement instrument of international law;
- (c) if so, the details thereof;
- (d) the manner in which the model bilateral investment treaty is different from the previous bilateral treaties signed with foreign entities; and
- (e) the steps taken by the Government to protect the interest of the domestic investors?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण) THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE & INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) to (e): Information is being collected/ collated and the same will be laid on the Table of the House.
